

**Central Administrative Tribunal  
Madras Bench**

**OA 310/01268/2019**

**Dated Friday the 29<sup>th</sup> day of November Two Thousand Nineteen**

**P R E S E N T**

**Hon'ble Shri. P. Madhavan, Member (J)  
&  
Hon'ble Shri. T. Jacob, Member (A)**

V.Dinakaran @ Ravi,  
S/o. Venu,  
Aged about 59 years,  
Employed as Grama Sevak Grade-II,  
O/o. The Block Development Office,  
Ariyankuppam,  
Puducherry – 605 005. ...Applicants

**By Advocate M/s M.Gnanasekar**

Vs

1. Union of India,  
Rep by the Secretary to Government,  
Rural Development Department,  
Chief Secretariat,  
Puducherry – 605 001.

2. The Director,  
(Directorate of Rural Development)  
Government of Puducherry,  
Puducherry – 605 005.

3. Thiru. Venkatabarathi,  
Social Education Organizer,  
Block Development Officer,  
Oulgerat,  
Puducherry.

4. Thiru. P. Jeyachandran,  
Extension Officer (Panchayat),  
O/o. The Block Development Officer,  
Villianur,  
Puducherry.

**By Advocate Ms.S.Devie (R1& R2)**

## ORAL ORDER

Pronounced by Hon'ble Mr. P. Madhavan, Member(J)

The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:

“....i. to set aside the Order No. A.32016/1/DRD/Esst./A1/EO & SEO/711 dated 23.08.2019 passed by the 2<sup>nd</sup> respondent in so far as the promotion of the respondents 3 and 4 to the higher post of Social Education Organizer and Extension Officer, Panchayat and consequently

ii. to direct the respondents 1 and 2 to promote the applicant to the post of Grama Sevak Grade-I on par with his immediate junior with effect from 18.03.2005 with all attendant and other benefits and further promoting to the post of Extension Officer on the basis of the applicant's seniority in the Grade of Grama Sevak Grade-I with all attendant benefits;

iii. to pass such further orders as are necessary to meet the ends of justice and

iv. Award costs and thus render justice.”

2. When the matter is taken up for hearing, learned counsel for the respondents submits that the respondents had already granted promotion to the applicant and nothing survives in this OA. No representation for the applicant. In the last hearing itself learned counsel for the applicant was given an opportunity to submit before this Tribunal whether relief was granted to the applicant. Since the learned counsel for the applicant is absent today it seems that he has nothing to say further in this matter.

3. Recording the submission made by learned counsel for the respondents, the OA is dismissed as infructuous.

(T. Jacob)  
Member(A)

AS

29.11.2019

(P. Madhavan)  
Member (J)